

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal . No. 65 of 2013 &
I.A.No. 103, 104 & 105 of 2013**

Dated : 18th March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Lanco Amarkantak Power Ltd. Versus Haryana Electricity Regulatory Commission & Ors.Appellant(s) Respondent (s)
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Counsel for the Appellant (s):	Mr. Akhil Sibbal Mr. Deepak Khurana Mr. V. Mishra Mr. Syed Siam
Counsel for the Respondent(s):	Mr. K. Gandhi for R.2 Mr. Abhishek Mitra Mr. Varun Pathak Ms. Puja Priyadarshini for R.3 Ms. Suparna Srivastava for R.4

ORDER

Admit. Mr. K. Gandhi takes notice on behalf of Respondent No.2; Ms. Puja Priyadarshini takes notice for Respondent No.3 and Ms. Suparna Srivastava takes notice on behalf of Respondent No.4. Notice to be issued to the other Respondents returnable on 18.04.2013.

We have heard the arguments in I.A. No. 103 of 2013 (Appl. for stay) of the learned counsel for both the parties. In view of the objection to the grant of interim relief by the learned counsel for Respondent and in the light of the peculiar circumstances of the

case, we think it fit to fix the date of final disposal of the Appeal itself. Accordingly, the I.A. is disposed of.

As agreed by the learned counsel for the parties, post the matter on **18.04.2013** for final hearing.

In the meantime, the learned counsel for the Respondents are directed to file their respective replies on or before 09.04.2013 after serving copy on the other side. Thereafter, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson